

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 4

IA 2144/2024 In C.P. (IB)/3080(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **06.05.2024**

NAME OF THE PARTIES: PUNJAB NATIONAL BANK VS UNIJULES
LIFE SCIENCES LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 2144/2024 –

1. Mr. Rohit Gupta, Advocate a/w Krishnan Iyer, Advocate i/b Pragnya Legal appeared for the Applicant.
2. The present application is filed under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 by Resolution Professional.
3. This Bench vide order dated 11.03.2024 directed the Applicant to re-initiate Corporate Insolvency Resolution Process of the Corporate Debtor by publishing Fresh Form G afresh for inviting Expression of Interest for the Corporate Debtor, and further directed Applicant to take out appropriate application for extension of Corporate Insolvency Resolution Process

period of Corporate Debtor and regularization of period which has already expired.

4. Learned Counsel for the Applicant sought exclusion of period from 06.02.2020, the date on which the resolution plan was filed before this Tribunal till the date of which this Tribunal passed the order in IA No. 5605/2023.
5. The order in IA No. 5605/2023 was passed on 11.03.2024 directing Resolution Professional for publishing afresh Form-G. In view thereof, period starting from 06.02.2024 till 11.3.2024 is excluded and a further extension of 90 days is allowed.
6. In view of aforesaid, **IA No. 2144/2024** is **allowed** and **disposed of**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna